



2026:AHC:32347-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 394 of 2026

Harshit Chaturvedi

.....Petitioner(s)

Versus

State of U.P. and 6 others

.....Respondent(s)

Counsel for Petitioner(s)	:	In Person
Counsel for Respondent(s)	:	Akanksha Sharma, S.C.

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by a practising lawyer *inter alia* seeking quashing of the declaration of respondent no. 7 as an examination centre for 2026, quashing the defective inspection report dated 04.09.2025 as illegal, unreliable and *non-est* in law and further relief has been sought to immediately remove/underground shifting of high tension wire and restrain the respondents from conducting the examinations at the said unsafe institution.

2. A perusal of the petition indicates that while the plea raised by the petitioner is on account of the high tension electricity line passing nearby the school in question, the principal relief claimed is that the said school/inter college be not used as an examination centre. Though the plea has been raised regarding removal/undergoing of the high tension wire, none of the respondents relate to the electricity department.

3. The frame of the petition and the reliefs as claimed apparently show that the petitioner is much interested in getting the college removed as examination centre, inasmuch as no prayer *qua* the functioning of the school as such, has been made.

4. The intention with which the petition has been filed, cannot be approved. In the garb of passing of the electricity line purportedly closure to the premises of the school, the whole effort is to somehow get the examination centre cancelled.

5. In that view of the matter, we do not find that the petition, as filed, is *bona fide*, the same is, therefore, **dismissed**.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

February 13, 2026

Sandeep/AKShukla